

ITEM NO.1501
(For judgment)

COURT NO.6

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).877/2011

MUKHTYAR JABBAR TADVI

Appellant(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(HEARD BY HON'BLE N.V. RAMANA AND HON'BLE MOHAN M. SHANTANAGOUDAR,
JJ.)

Date : 31-10-2018 This appeal was called on for judgment today.

For Appellant(s) Dr.(Mrs.) Vipin Gupta, AOR

For Respondent(s) Ms.Deepa M.Kulkarni, Adv.
Mr.Nishant Ramakantrao Katneshwarkar, AOR

Hon'ble Mr.Justice Mohan M.Shantanagoudar pronounced the judgment of the Bench comprising Hon'ble Mr.Justice N.V.Ramana and His Lordship.

The appeal is dismissed in terms of the signed non-reportable judgment.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RAJ RANI NEGI)
ASSISTANT REGISTRAR

(Signed non-reportable judgment is placed on the file)